

ITEM NO.102

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1753/2022

MADHAV RAM (DECEASED) THROUGH LRS

Appellant(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(IA No. 114426/2020 - APPLICATION FOR PERMISSION)

WITH

Crl.A. No. 1754/2022 (II)

(IA No. 186948/2019 - EXEMPTION FROM FILING O.T. AND IA No. 127915/2023 - SUSPENSION OF SENTENCE)

Crl.A. No. 1554/2022 (II)

Date : 17-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s)

Mr. M. Z. Chaudhary, Adv.
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Mr. Saad Shervani, Adv.
Mr. Ayush Agarwal, Adv.
Mr. Tabarak Hussain, Adv.

Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Babita Rani, Adv.

Mr. Chand Qureshi, AOR

For Respondent(s)

Mr. M. Z. Chaudhary, Adv.
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Mr. Saad Shervani, Adv.
Mr. S. Rustamkhan, Adv.
Mr. Rahat Ali Chaudhary, Adv.

Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Babita Rani, Adv.

Ms. Sakshi Kakkar, AOR
Mr. Kamal Kumar Pandey, Adv.
Mr. Vikas Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. A request for adjournment is made on the ground that Mr. Sidharth Luthra, learned senior arguing counsel for the appellant is in personal difficulty.
2. List these matters next week.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)